



सत्यमेव जयते

भारत सरकार
Government of India

भौगोलिक उपदर्शन पत्रिका

GEOGRAPHICAL INDICATIONS JOURNAL



बौद्धिक सम्पदा
भारत
**INTELLECTUAL
PROPERTY INDIA**

भौगोलिक उपदर्शन पंजीकृति,
बौद्धिक सम्पदा अधिकार भवन,
जी.एस.टी. रोड, गिण्डी,
चेन्नै - ६०० ०३२.

**Geographical Indications Registry,
Intellectual Property Rights Building,
G.S.T. Road, Guindy, Chennai - 600 032.**



GOVERNMENT OF INDIA

GEOGRAPHICAL INDICATIONS

JOURNAL NO. 46

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OFFICIAL NOTICES

Sub: Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 46 of the Geographical Indications Journal dated 28th September 2012 / Asvina 06th, Saka 1933 has been made available to the public from 28th September 2012.

NEW G.I APPLICATION DETAILS

371	Shaphee Lanphee	25	Manufactured
372	Wangkhei Phee	25	Manufactured
373	Moirang Pheejin	25	Manufactured
374	Naga Tree Tomato	31	Agricultural
375	Arunachal Orange	31	Agricultural
376	Sikkim Large Cardamom	30	Agricultural
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379	Devgad Alphonso Mango	31	Agricultural
380	RajKot Patola	24	Handicraft
381	Kangra Paintings	16	Handicraft
382	Joynagarer Moa	30	Food Stuff
383	Kullu Shawl (Logo)	24	Textile
384	Muga Silk of Assam (Logo)	23, 24, 25, 27 & 31	Handicraft
385	Nagpur Orange	31	Agricultural

PUBLIC NOTICE

No.GIR/CG/JNL/2010

Dated 26th February, 2010

WHEREAS Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”

Now therefore, with effect from 1st April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website www.ipindia.nic.in free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1st April, 2010.

Sd/-

(P. H. KURIAN)

Registrar of Geographical Indications

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-235 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **Shri. Baldev Krishan**, The Peej Weavers Supply & Marketing Co-operative Industrial Society Limited, Peej, Post Office: Mohal, Kullu, Himachal Pradesh, India – 175126 dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile Goods falling in Class 24, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Baldev Krishan**
- (B) **Address** : **Shri. Baldev Krishan**, The Peej Weavers Supply & Marketing Co-op. Industrial Society Ltd, Peej, PO Mohal, Kullu, Himachal Pradesh, India – 175126
- (C) **Date of Authorised User Application** : August 08, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumti, Shimla – 171009.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** – Textile and Textile Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-236 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **Smt. Usha Kiran**, The Ganpati Handloom & Handicraft and Weavers Upliftment Co-operative. Industrial Society Limited, Village: Ramshilla, Post Office: Akhara Bazar, Tehsil & District: Kullu, Himachal Pradesh, India – 175101 dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile Goods falling in Class 24, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Smt. Usha Kiran**
- (B) **Address** : **Smt. Usha Kiran**, The Ganpati Handloom & Handicraft and Weavers Upliftment Co-operative Industrial Society Limited, Village: Ramshilla, Post Office: Akhara Bazar, Tehsil & District: Kullu, Himachal Pradesh, India – 175101
- (C) **Date of Authorised User Application** : August 08, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumti, Shimla – 171009.
- (G) **Class** : 24
- (H) **Goods** : **Class 24** – Textile and Textile Goods

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-237 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Gurmit Singh Mann**, M/s Dharmsala Tea Company, Dhamshala, District: Kangra, Himachal Pradesh, India dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Gurmit Singh Mann**
- (B) **Address** : **Shri. Gurmit Singh Mann,**
M/s Dharmsala Tea Company,
Dhamshala, District: Kangra, Himachal Pradesh,
India
- (C) **Date of Authorised
User Application** : August 08, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-238 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Ajbinder Singh**, S/o Shri. Multan Singh, Sangat Tea Factory, Village: Bhadal Devi, Post Office: Bhawarna, Tehsil: Palampur, Kangra, Himachal Pradesh, India – 176083 dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Ajbinder Singh**
- (B) **Address** : **Shri. Ajbinder Singh,**
S/o Shri. Multan Singh, Sangat Tea Factory,
Village: Bhadal Devi, Post Office: Bhawarna,
Tehsil: Palampur, Kangra, Himachal Pradesh,
India – 176083
- (C) **Date of Authorised
User Application** : August 08, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-239 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Rampal Behman**, S/o Shri. Sadhu Ram, Village: Tanda, Post Office: Rajpur, Tehsil: Palampur, District: Kangra, Himachal Pradesh, India dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Rampal Behman**
- (B) **Address** : **Shri. Rampal Behman**, S/o Shri. Sadhu Ram,
Village: Tanda, Post Office: Rajpur, Tehil:
Palampur, District. Kangra, Himachal Pradesh,
India
- (C) **Date of Authorised
User Application** : August 08, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-240 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Hari Nath Gaur**, S/o Late Shri. B.P Gaur, Wah Tea Estate, Tehsil: Palampur, District: Kangra, Himachal Pradesh, India dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Hari Nath Gaur**
- (B) **Address** : **Shri. Hari Nath Gaur**, S/o Late Shri. B.P Gaur,
Wah Tea Estate, Tehsil: Palampur, District: Kangra,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 08, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30** – Tea

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-241 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Subhash Chand Sangrai**, S/o Late Shri. Jagan Nath, Village: Chogan, Post Office: Bir, Tehsil: Baijnath, District: Kangra, Himachal Pradesh, India dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Subhash Chand Sangrai**
- (B) **Address** : **Shri. Subhash Chand Sangrai,**
S/o Late Shri. Jagan Nath, Village: Chogan,
Post Office: Bir, Tehsil: Baijnath, District: Kangra,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 08, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-243 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Rajender Singh**, S/o Shri. Diwan Chand, Village: Khalet, Tehsil: Palampur, District: Kangra, Himachal Pradesh, India – 176061 dated August 08, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Rajender Singh**,
- (B) **Address** : **Shri. Rajender Singh**,
S/o. Shri. Diwan Chand, Village: Khalet,
Tehsil: Palampur, District: Kangra,
Himachal Pradesh, India – 176061
- (C) **Date of Authorised
User Application** : August 08, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-244 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Ranjit Singh Angaria**, S/o Shri. Roshan Lal, Village: Tanda, Post Office: Rajpur, Tehsil: Palampur, District: Kangra, Himachal Pradesh, India dated August 12, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Ranjit Singh Angaria**
- (B) **Address** : **Shri. Ranjit Singh Angaria,**
S/o Shri. Roshan Lal, Village: Tanda, Post Office:
Rajpur, Tehsil: Palampur, District: Kangra,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 12, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-245 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. Chander Paul**, S/o Late Shri. Beli Ram, Paul Tea Estate, Village: Dhelu-Har, Post Office: Dohag, Tehsil: Joginder Nagar, District: Mandi, Himachal Pradesh, India - 176120 dated August 12, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Chander Paul**
- (B) **Address** : **Shri. Chander Paul,**
S/o Late Shri. Beli Ram, Paul Tea Estate,
Village: Dhelu-Har, Post Office: Dohag,
Tehsil: Joginder Nagar, District: Mandi,
Himachal Pradesh, India – 176120
- (C) **Date of Authorised
User Application** : August 12, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-246 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Ms. Satya Devi**, W/o Late Shri. Kashmir Singh, Village & Post office: Dharer, Tehsil: Baijnath, District: Kangra, Himachal Pradesh, India dated August 12, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Ms. Satya Devi**
- (B) **Address** : **Ms. Satya Devi**, W/o Late Shri. Kashmir Singh,
Village & Post office: Dharer, Tehsil: Baijnath,
District: Kangra, Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 12, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30** – Tea

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-248 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Shri. K.G. Butail**, S/o Late Shri. B.D. Butail, Sungal Tea Estate Palampur, Tehsil: Palampur, District: Kangra, Himachal Pradesh, India dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. K.G. Butail**
- (B) **Address** : **Shri. K.G. Butail,**
S/o Late Shri. B.D. Butail, Sungal Tea Estate
Palampur, Tehsil: Palampur, District: Kangra,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-249 in respect of Kangra Tea
Registered GI Application No.-25**

Application is made by, **Dr. Surjit Singh Bhatia**, S/o Late Shri. Gokal Dass Bhatia, Village: Tanda, Post Office: Rajpur, Tehsil: Palampur, District: Kangra, Himachal Pradesh, India – 176063 dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No-25 in respect of Tea falling in Class 30, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Dr. Surjit Singh Bhatia**
- (B) **Address** : **Dr. Surjit Singh Bhatia,**
S/o Late Shri. Gokal Dass Bhatia, Village: Tanda,
Post Office: Rajpur, Tehsil: Palampur,
District: Kangra, Himachal Pradesh, India – 176063
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Tea**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-365 in respect of Phulkari
Registered GI Application No. - 27**

Application is made by, **M/s. The Patiala Handicraft W. C. I. S. Limited**, Represented by Ms. Rekha Mann, Secretary, 36 Raghbir Marg, Model Town Patiala, Chandigarh, India dated January 09, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Phulkari** under Application No-27 in respect of Embroidery falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. The Patiala Handicraft W. C. I. S. Limited**
- (B) **Address** : **M/s. The Patiala Handicraft W. C. I. S. Limited,**
Represented by Ms. Rekha Mann, Secretary,
36, Raghbir Marg, Model Town Patiala,
Chandigarh, India
- (C) **Date of Authorised
User Application** : January 09, 2012
- (D) **Registered Geographical
Indication** : **Phulkari**
- (E) **Registered Proprietor** : Punjab Small Industries & Export Corporation
Limited (PSIEC)
- (F) **Address** : Punjab Small Industries & Export Corporation
Limited (PSIEC), 18, Himalaya Marg, Udyog
Bhawan, Sector 17, Chandigarh, India.
- (G) **Class** : 26
- (H) **Goods** : **Class 26 – Embroidery**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-362 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Kashmir Silk Producer Co-operative Limited**, 1st Floor Housing Board Building, Near Boys higher Secondary School, Bilal Colony, Soura Srinagar – 190011, Jammu & Kashmir, India dated December 21, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and threads, for textile use, falling in Class 23, Textiles and textile goods, not included in other Classes; bed and table cover falling in Class 24, and Clothing falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Kashmir Silk Producer Co-operative Limited**
- (B) **Address** : **M/s. Kashmir Silk Producer Co-operative Limited**, 1st Floor Housing Board Building, Near Boys higher Sec School, Bilal Colony, Soura Srinagar – 190011, J&K, India
- (C) **Date of Authorised User Application** : December 21, 2011
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- (E) **Registered Proprietor** : TAHAFUZ,
A society registered under the J & K Societies registration Act, 1998
- (F) **Address** : TAHAFUZ,
A society registered under the J & K Societies registration Act, 1998. CDI Campus, Opp J&K Bank, Baghi – Ali – Mardan Khan, Nowshera, Srinagar, Kashmir – 190 011, India
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23** – Yarns and threads, for textile use;
Class 24 – Textiles and textile goods, not included in other Classes; bed and table cover
Class 25 – Clothing

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-364 in respect of Kashmir Sozani Craft
Registered GI Application No.-48**

Application is made by, **M/s. Kashmir Silk Producer Co-operative Limited**, 1st Floor Housing Board Building, Near Boys Higher Secondary School, Bilal Colony, Soura Srinagar – 190011, Jammu & Kashmir, India dated December 21, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No-48 in respect of Sozani embroidery performed on different Apparel fabrics falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Kashmir Silk Producer Co-operative Limited**
- (B) **Address** : **M/s. Kashmir Silk Producer Co-operative Limited**, 1st Floor Housing Board Building, Near Boys higher Sec School, Bilal Colony, Soura Srinagar – 190011, J&K, India
- (C) **Date of Authorised User Application** : December 21, 2011
- (D) **Registered Geographical Indication** : **Kashmir Sozani Craft**
- (E) **Registered Proprietor** : TAHAFUZ,
A society registered under the J & K Societies registration Act, 1998
- (F) **Address** : TAHAFUZ,
A society registered under the J & K Societies registration Act, 1998. CDI Campus, Opp J&K Bank, Baghi – Ali – Mardan Khan, Nowshera, Srinagar, Kashmir – 190 011, India
- (G) **Class** : 26
- (H) **Goods** : **Class 26** – Sozani embroidery performed on different Apparel fabrics

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-363 in respect of Kani Shawl
Registered GI Application No.-51**

Application is made by, **M/s. Kashmir Silk Producer Co-operative Limited**, 1st Floor Housing Board Building, Near Boys higher Secondary School, Bilal Colony, Soura Srinagar – 190011, Jammu & Kashmir, India dated December 21, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No-51 in respect of Shawls falling in Class 25, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Kashmir Silk Producer Co-operative Limited**
- (B) **Address** : **M/s. Kashmir Silk Producer Co-operative Limited**, 1st Floor Housing Board Building, Near Boys higher Sec School, Bilal Colony, Soura Srinagar – 190011, J&K, India
- (C) **Date of Authorised User Application** : December 21, 2011
- (D) **Registered Geographical Indication** : **Kani Shawl**
- (E) **Registered Proprietor** : TAHAFUZ,
A society registered under the J & K Societies registration Act, 1998
- (F) **Address** : TAHAFUZ,
A society registered under the J & K Societies registration Act, 1998. CDI Campus, Opp J&K Bank, Baghi – Ali – Mardan Khan, Nowshera, Srinagar, Kashmir – 190 011, India
- (G) **Class** : 25
- (H) **Goods** : **Class 25 – Shawls**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-247 in respect of Muga Silk of Assam
Registered GI Application No. - 55**

Application is made by, **Shri. Amit Patgiri**, S/o Shri. Jatindra Nath Patgiri, House No. 5, 2nd Bylane Right, Maszid Road, South Sarania, Ulubari, Guwahati, India – 781007 dated August 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Muga Silk of Assam** under Application No - 55 in respect of Raw silk yarns and threads for textile use, Textile and textile goods including Mekhela-Chadar, Shawls, dress materials, Sarees, wall Hangings, clothings / garments, foot wears, Head gear, made ups, Ties, motifs, fashion wears, Quilt, furnishing & upholstery & Cocoon falling in Class 23, 24, 25, 27 and 31, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Amit Patgiri**
- (B) **Address** : **Shri. Amit Patgiri,**
S/o Shri. Jatindra Nath Patgiri, House No. 5,
2nd Bylane Right, Maszid Road, South Sarania,
Ulubari, Guwahati – 781007, India
- (C) **Date of Authorised
User Application** : August 18, 2011
- (D) **Registered Geographical
Indication** : **Muga Silk of Assam**
- (E) **Registered Proprietor** : Patent Information Centre, ASTEC
- (F) **Address** : Patent Information Centre, Assam Science
Technology & Environment Council, (ASTEC)
Bigyan Bhawan, G.S. Road, Guwahati – 781005,
Assam, India
- (G) **Class** : 23, 24, 25, 27 and 31
- (H) **Goods** : **Class 23, 24, 25, 27 and 31** – Raw silk yarns and
threads for textile use, Textile and textile goods
including Mekhela-Chadar, Shawls, dress materials,
Sarees, wall Hangings, clothings / garments, foot
wears, Head gear, made ups, Ties, motifs, fashion
wears, Quilt, furnishing & upholstery & Cocoon.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-212 in respect of Blue Pottery of Jaipur
Registered GI Application No.-66**

Application is made by, **Shri. Kushal Chand Kharol**, S/o Bhairu Ram Kharol, Village/Post Meglan, Via. Bagru, Jaipur, Rajasthan, India - 303007 dated February 07, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Potter of Jaipur** under Application No-66 in respect of Pottery Goods falling in Class 21, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Kushal Chand Kharol**
- (B) **Address** : Shri. Kushal Chand Kharol, S/o Bhairu Ram Kharol, Village/Post Meglan, Via. Bagru, Jaipur, Rajasthan, India – 303007
- (C) **Date of Authorised User Application** : February 07, 2011
- (D) **Registered Geographical Indication** : **Blue Pottery of Jaipur**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry of Textiles, Government of India, West Block No.7, R.K. Puram, New Delhi
- (G) **Class** : 21
- (H) **Goods** : **Class 21 – Pottery**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-213 in respect of Blue Pottery of Jaipur
Registered GI Application No.-66**

Application is made by, **Shri. Ghasi Lal Gehlot**, Village Post Mehlan, Via. Bagru, Jaipur, Rajasthan, India – 303007 dated February 07, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Potter of Jaipur** under Application No-66 in respect of Pottery Goods falling in Class 21, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Ghasi Lal Gehlot**
- (B) **Address** : **Shri. Ghasi Lal Gehlot,**
Village Post Mehlan, Via. Bagru, Jaipur,
Rajasthan, India – 303007
- (C) **Date of Authorised
User Application** : February 07, 2011
- (D) **Registered Geographical
Indication** : **Blue Pottery of Jaipur**
- (E) **Registered Proprietor** : Development Commissioner (Handicraft)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi
- (G) **Class** : 21
- (H) **Goods** : **Class 21 – Pottery**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-214 in respect of Blue Pottery of Jaipur
Registered GI Application No.-66**

Application is made by, **Shri. Radha Kishan Gahlot**, Village Post Mehlan, Via. Bagru, Jaipur, Rajasthan, India – 303007 dated February 07, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Potter of Jaipur** under Application No-66 in respect of Pottery Goods falling in Class 21, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Radha Kishan Gahlot**
- (B) **Address** : **Shri. Radha Kishan Gahlot** , Village Post Mehlan,
Via. Bagru, Jaipur, Rajasthan, India – 303007
- (C) **Date of Authorised
User Application** : February 07, 2011
- (D) **Registered Geographical
Indication** : **Blue Pottery of Jaipur**
- (E) **Registered Proprietor** : Development Commissioner (Handicraft)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi
- (G) **Class** : 21
- (H) **Goods** : **Class 21 – Pottery**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-215 in respect of Blue Pottery of Jaipur
Registered GI Application No.-66**

Application is made by, **Shri. Ram Niwas Kumhar**, Village: Kot Javer, Post: Boraj, Via. Phulera, Jaipur, Rajasthan, India – 303338 dated February 07, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Potter of Jaipur** under Application No-66 in respect of Pottery Goods falling in Class 21, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Ram Niwas Kumhar**
- (B) **Address** : **Shri. Ram Niwas Kumhar,**
Village: Kot Javer, Post: Boraj, Via. Phulera, Jaipur,
Rajasthan, India – 303338
- (C) **Date of Authorised
User Application** : February 07, 2011
- (D) **Registered Geographical
Indication** : **Blue Pottery of Jaipur**
- (E) **Registered Proprietor** : Development Commissioner (Handicraft)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No.7, R.K. Puram, New Delhi
- (G) **Class** : 21
- (H) **Goods** : **Class 21 – Pottery**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-398 in respect of Pokkali Rice
Registered GI Application No. – 81**

Application is made by, **The Rice Research Station**, Director of Research, Kerala Agriculture University, Post Office: KAU, District: Thrissur, Kerala – 680 656, India dated June 25, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Pokkali Rice** under Application No-81 in respect of Agricultural products falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **The Rice Research Station**
- (B) **Address** : **The Rice Research Station**,
Director of Research, Kerala Agriculture
University, Post Office: KAU, District: Thrissur,
Kerala – 680 656, India
- (C) **Date of Authorised
User Application** : June 25, 2012
- (D) **Registered Geographical
Indication** : **Pokkali Rice**
- (E) **Registered Proprietor** : (1) Kerala Agricultural University
(2) Pokkali Land Development Agency
- (F) **Address** : (1) Kerala Agricultural University
KAU - Post Office Vellanikkara,: – 680 656,
Thrissur, Kerala, India
(2) Pokkali Land Development Agency,
N. Paravur, Ernakulam District– 683513, Kerala
- (G) **Class** : 30
- (H) **Goods** : **Class 30** – Agricultural products

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-399 in respect of Pokkali Rice
Registered GI Application No. – 81**

Application is made by, **Shri. K.A. Thomas**, Secretary of Kadamakudy, Varapuzha Jaiva Pokkali ICS, Kadamakudy, District: Ernakulam, Kerala, India dated June 25, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Pokkali Rice** under Application No-81 in respect of Agricultural goods falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. K.A. Thomas**
- (B) **Address** : **Shri. K.A. Thomas,**
Secretary of Kadamakudy, Varapuzha Jaiva Pokkali
ICS, Kadamakudy, District: Ernakulam, Kerala,
India
- (C) **Date of Authorised
User Application** : June 25, 2012
- (D) **Registered Geographical
Indication** : **Pokkali Rice**
- (E) **Registered Proprietor** : (1) Kerala Agricultural University
(2) Pokkali Land Development Agency
- (F) **Address** : (1) Kerala Agricultural University
KAU - Post Office Vellanikkara, - 680 656,
Thrissur, Kerala, India
(2) Pokkali Land Development Agency,
N. Paravur, Ernakulam District- 683513, Kerala
- (G) **Class** : 30
- (H) **Goods** : **Class 30 – Agricultural products**

**G.I. Authorised User Application No.-304 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Pitchuka Bhimalinga Nagendra Rao**, S/o Late P. Veera Subbaiah, No. 9/146-1, Kotha Peta, Near Railway Gate, Pedana, Andhra Pradesh, India dated September 12, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering existing floors falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Pitchuka Bhimalinga Nagendra Rao**
- (B) **Address** : **Shri. Pitchuka Bhimalinga Nagendra Rao**
S/o Late P. Veera Subbaiah, No. 9/146-1,
Kotha Peta, Near Railway Gate, Pedana,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : September 12, 2011
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-386 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Bhatta Mohana Rao**, Proprietor, Kanti Textile Pedana, Polavarapupeta, Pedana – 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Bhatta Mohana Rao**, Proprietor, Kanti Textile Pedana
- (B) **Address** : **Shri. Bhatta Mohana Rao**, Proprietor, Kanti Textile Pedana, Polavarapupeta, Pedana – 521 366, District: Krishna, Andhra Pradesh, India
- (C) **Date of Authorised User Application** : June 04, 2012
- (D) **Registered Geographical Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare Association, Near Brahmapuram Railway Gate, Agastheswarapuram, Pedana – 521 366, Krishna District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting, linoleum and other materials for covering existing floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-387 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Bhatta Hymavathi**, Proprietor, Sri Venkateswara Kalamkari Fabrics, Ganesh Nagar, Pedana – 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Bhatta Hymavathi**
- (B) **Address** : **Shri. Bhatta Hymavathi,**
Proprietor, Sri Venkateswara Kalamkari Fabrics,
Ganesh Nagar, Pedana – 521 366,
District: Krishna, Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-388 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Sajja Nageswara Rao**, Proprietor, S.P. Textile, Agestheswarapuram, Pedana – 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Sajja Nageswara Rao**
- (B) **Address** : **Shri. Sajja Nageswara Rao,**
Proprietor, S.P. Textile, Agestheswarapuram,
Pedana – 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-389 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Metla Durga Nageswara Roa**, Proprietor, Hemalatha Kalamkari Fabrics, Door No. 14-184-13, Polavarapupeta, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Metla Durga Nageswara Roa**
- (B) **Address** : **Shri. Metla Durga Nageswara Roa**,
Proprietor, Hemalatha Kalamkari Fabrics,
Door No. 14-184-13, Polavarapupeta,
Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-390 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Katta Nirmal Kumar**, Proprietor, Nirmal Kalamkari House, Door No. 1-310-10, Matam Street, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Katta Nirmal Kumar**
- (B) **Address** : **Shri. Katta Nirmal Kumar,**
Proprietor, Nirmal Kalamkari House,
Door No. 1-310-10, Matam Street,
Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-391 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Sajja Nageswara Roa**, Proprietor, Vijaya Bandar Kalamkari House, Door No. 14-168-13, -Palavarapupet, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Sajja Nageswara Roa**
- (B) **Address** : **Shri. Sajja Nageswara Roa,**
Proprietor, Vijaya Bandar Kalamkari House,
Door No. 14-168-13, -Palavarapupet,
Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-392 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Bulasara Viswanadham**, Proprietor, Viswanadha Kalamkari Fabrics, Door No. 13/16-3, Kolukulavari Street, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Bulasara Viswanadham**
- (B) **Address** : **Shri. Bulasara Viswanadham,**
Proprietor, Viswanadha Kalamkari Fabrics,
Door No. 13/16-3, Kolukulavari Street,
Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-393 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Yakkala Sukumar**, Proprietor, Vasanta Lakshmi Textiles, Brahmapuram, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Yakkala Sukumar**
- (B) **Address** : **Shri. Yakkala Sukumar,**
Proprietor, Vasanta Lakshmi Textiles,
Brahmapuram, Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-394 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Pitchuka Hemakshi**, Proprietor, Jhansi Kalamkari Fabrics, Door No. 11-120-18, Brahmapuram, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Pitchuka Hemakshi**
- (B) **Address** : **Shri. Pitchuka Hemakshi**,
Proprietor, Jhansi Kalamkari Fabrics,
Door No. 11-120-18, Brahmapuram,
Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-395 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Balla Surya Chandra Roa**, Proprietor, Prasanna Sai Fabrics, Door No. 9-177-1, Brahmapuram, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Balla Surya Chandra Roa**
- (B) **Address** : **Shri. Balla Surya Chandra Roa,**
Proprietor, Prasanna Sai Fabrics, Door No. 9-177-1,
Brahmapuram, Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-396 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Bandaru Sri Siva Nageswara Anand Prasad**, Proprietor, Malliswari Textile, Door No. 7-114-2, Templestreet, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Bandaru Sri Siva Nageswara Anand Prasad**
- (B) **Address** : **Shri. Bandaru Sri Siva Nageswara Anand Prasad**, Proprietor, Malliswari Textile, Door No. 7-114-2, Templestreet, Pedana - 521 366, District: Krishna, Andhra Pradesh, India
- (C) **Date of Authorised User Application** : June 04, 2012
- (D) **Registered Geographical Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare Association, Near Brahmapuram Railway Gate, Agastheswarapuram, Pedana – 521 366, Krishna District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting, linoleum and other materials for covering existing floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-397 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made by, **Shri. Balla Prasad**, Proprietor, Prasad Kalamkari, Door No. 12-138-15, Kothapet, Pedana - 521 366, District: Krishna, Andhra Pradesh, India dated June 04, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Shri. Balla Prasad**
- (B) **Address** : **Shri. Balla Prasad,**
Proprietor, Prasad Kalamkari, Door No. 12-138-15,
Kothapet, Pedana - 521 366, District: Krishna,
Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : June 04, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-400 in respect of Machilipatnam Kalamkari
Registered GI Application No. – 90**

Application is made **M/s. Syamala Arts & Crafts**, Near Brahmapuram Railway Gate, Pedana - 521 366, District: Krishna, Pedana Mandal, Andhra Pradesh, India dated July 27, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Machilipatnam Kalamkari** under Application No-90 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, foot wear, head gear, falling in Class 25 and Carpets, rugs, mats and matting, linoleum and other materials for covering floors falling in Class 27 hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Syamala Arts & Crafts**
- (B) **Address** : **M/s. Syamala Arts & Crafts,**
Near Brahmapuram Railway Gate,
Pedana - 521 366, District: Krishna,
Pedana Mandal, Andhra Pradesh, India
- (C) **Date of Authorised
User Application** : July 27, 2012
- (D) **Registered Geographical
Indication** : Machilipatnam Kalamkari
- (E) **Registered Proprietor** : **Vegetable Hand Block Kalamkari Printers
Welfare Association**
- (F) **Address** : Vegetable Hand Block Kalamkari Printers Welfare
Association, Near Brahmapuram Railway Gate,
Agastheswarapuram, Pedana – 521 366, Krishna
District, Andhra Pradesh, India
- (G) **Class** : 24, 25 & 27
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in
other classes; Bed and Table Covers
Class 25 – Clothing, foot wear and head gear
Class 27 - Carpets, rugs, mats and matting,
linoleum and other materials for covering existing
floors and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

G.I. Authorised User Application No.-119 in respect of Salem Silk known as Salem Venpattu Registered GI Application No. – 94

Application is made **The Ammapet Silk Handloom Weavers Co-operative Production & Sale Society Limited**, S. No. 532, Ammapet, Salem – 636 003, Tamil Nadu, India dated August 09, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Salem Silk known as Salem Venpattu** under Application No-94 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, including Sarees, falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **The Ammapet Silk Handloom Weavers Co-operative Production & Sale Society Limited**
- (B) **Address** : **The Ammapet Silk Handloom Weavers Co-operative Production & Sale Society Limited, S. No. 532, Ammapet, Salem – 636 003, Tamil Nadu, India**
- (C) **Date of Authorised User Application** : August 09, 2010
- (D) **Registered Geographical Indication** : Salem Silk known as Salem Venpattu
- (E) **Registered Proprietor** : **The Department of Handlooms and Textiles,**
- (F) **Address** : **The Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, Chennai – 600 108, Tamil Nadu, India**
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 -Textiles and textiles goods, Class 25 – Clothing, including sarees**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

G.I. Authorised User Application No.-120 in respect of Salem Silk known as Salem Venpattu Registered GI Application No. – 94

Application is made **The Salem Silk Handloom Weavers Co-operative Production & Sale Society Limited**, S. A. 1227, No. 83/84 Second Agraharam, Salem – 636 001, Tamil Nadu, India dated August 09, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Salem Silk known as Salem Venpattu** under Application No-94 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, including Sarees, falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **The Salem Silk Handloom Weavers Co-operative Production & Sale Society Limited**
- (B) **Address** : **The Salem Silk Handloom Weavers Co-operative Production & Sale Society Limited,**
S. A. 1227, No. 83/84 Second Agraharam,
Salem – 636 001, Tamil Nadu, India
- (C) **Date of Authorised User Application** : August 09, 2010
- (D) **Registered Geographical Indication** : Salem Silk known as Salem Venpattu
- (E) **Registered Proprietor** : **The Department of Handlooms and Textiles,**
- (F) **Address** : **The Department of Handlooms and Textiles,**
Government of Tamil Nadu, Kuralagam,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24** -Textiles and textiles goods,
Class 25 – Clothing, including sarees

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

G.I. Authorised User Application No.-121 in respect of Salem Silk known as Salem Venpattu Registered GI Application No. – 94

Application is made **The Salem Sowrastra Silk Handloom Weavers Co-operative Production & Sale Society Limited**, S. A. 141, Office at 207 Second Agraharam, Salem – 636 001, Tamil Nadu, India dated August 09, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Salem Silk known as Salem Venpattu** under Application No-94 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, including Sarees, falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **The Salem Sowrastra Silk Handloom Weavers Co-operative Production & Sale Society Limited**
- (B) **Address** : **The Salem Sowrastra Silk Handloom Weavers Co-operative Production & Sale Society Limited, S. A. 141, Office at 207 Second Agraharam, Salem – 636 001, Tamil Nadu, India**
- (C) **Date of Authorised User Application** : August 09, 2010
- (D) **Registered Geographical Indication** : Salem Silk known as Salem Venpattu
- (E) **Registered Proprietor** : **The Department of Handlooms and Textiles,**
- (F) **Address** : **The Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, Chennai – 600 108, Tamil Nadu, India**
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 -Textiles and textiles goods, Class 25 – Clothing, including sarees**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

G.I. Authorised User Application No.-122 in respect of Salem Silk known as Salem Venpattu Registered GI Application No. – 94

Application is made **The Super Silk Handloom Weavers Co-operative Production & Sale Society Limited**, S. A. No. 22, Office at No. 14, 2nd Agraharam, Salem – 636 001, Tamil Nadu, India dated August 09, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Salem Silk known as Salem Venpattu** under Application No-94 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, including Sarees, falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **The Super Silk Handloom Weavers Co-operative Production & Sale Society Limited**
- (B) **Address** : **The Super Silk Handloom Weavers Co-operative Production & Sale Society Limited,**
S. A. No. 22, Office at No. 14, 2nd Agraharam,
Salem – 636 001, Tamil Nadu, India
- (C) **Date of Authorised User Application** : August 09, 2010
- (D) **Registered Geographical Indication** : Salem Silk known as Salem Venpattu
- (E) **Registered Proprietor** : **The Department of Handlooms and Textiles,**
- (F) **Address** : **The Department of Handlooms and Textiles,**
Government of Tamil Nadu, Kuralagam,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24** -Textiles and textiles goods,
Class 25 – Clothing, including sarees

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

G.I. Authorised User Application No.-123 in respect of Salem Silk known as Salem Venpattu Registered GI Application No. – 94

Application is made **Sri Sowdeswari Silk Handloom Weavers Co-operative Production & Sale Society Limited**, S. A. No. 144, Office at No. 21, Malli Street, Ponnammamet, Salem – 636 001, Tamil Nadu, India dated August 09, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Salem Silk known as Salem Venpattu** under Application No-94 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, including Sarees, falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Sri Sowdeswari Silk Handloom Weavers Co-operative Production & Sale Society Limited**
- (B) **Address** : **Sri Sowdeswari Silk Handloom Weavers Co-operative Production & Sale Society Limited, S. A. No. 144, Office at No. 21, Malli Street, Ponnammamet, Salem – 636 001, Tamil Nadu, India**
- (C) **Date of Authorised User Application** : August 09, 2010
- (D) **Registered Geographical Indication** : Salem Silk known as Salem Venpattu
- (E) **Registered Proprietor** : **The Department of Handlooms and Textiles,**
- (F) **Address** : **The Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, Chennai – 600 108, Tamil Nadu, India**
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 -Textiles and textiles goods, Class 25 – Clothing, including sarees**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

G.I. Authorised User Application No.-124 in respect of Salem Silk known as Salem Venpattu Registered GI Application No. – 94

Application is made **The Salem Sri Rajaganapathi Silk Handloom Weavers Co-operative Production & Sale Society Limited**, S. A. No. 77, No. 23, Second Agraharam, Salem – 636 001, Tamil Nadu, India dated August 09, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Salem Silk known as Salem Venpattu** under Application No-94 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, including Sarees, falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **The Salem Sri Rajaganapathi Silk Handloom Weavers Co-operative Production & Sale Society Limited**
- (B) **Address** : **The Salem Sri Rajaganapathi Silk Handloom Weavers Co-operative Production & Sale Society Limited,**
S. A. No. 77, No. 23, Second Agraharam,
Salem – 636 001, Tamil Nadu, India
- (C) **Date of Authorised User Application** : August 09, 2010
- (D) **Registered Geographical Indication** : Salem Silk known as Salem Venpattu
- (E) **Registered Proprietor** : **The Department of Handlooms and Textiles,**
- (F) **Address** : **The Department of Handlooms and Textiles,**
Government of Tamil Nadu, Kuralagam,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24** -Textiles and textiles goods,
Class 25 – Clothing, including sarees

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

G.I. Authorised User Application No.-125 in respect of Salem Silk known as Salem Venpattu Registered GI Application No. – 94

Application is made **Sri Puratchi Thalavi Jayalalitha Woman Silk Handloom Weavers Co-operative Production & Sale Society Limited**, S. A. No. 145, 14, Third Agraharam, Salem – 636 001, Tamil Nadu, India dated August 09, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Salem Silk known as Salem Venpattu** under Application No-94 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers falling in Class 24, Clothing, including Sarees, falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Sri Puratchi Thalavi Jayalalitha Woman Silk Handloom Weavers Co-operative Production & Sale Society Limited**
- (B) **Address** : **Sri Puratchi Thalavi Jayalalitha Woman Silk Handloom Weavers Co-operative Production & Sale Society Limited,**
S. A. No. 145, 14, Third Agraharam,
Salem – 636 001, Tamil Nadu, India
- (C) **Date of Authorised User Application** : August 09, 2010
- (D) **Registered Geographical Indication** : Salem Silk known as Salem Venpattu
- (E) **Registered Proprietor** : **The Department of Handlooms and Textiles,**
- (F) **Address** : **The Department of Handlooms and Textiles,**
Government of Tamil Nadu, Kuralagam,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24** -Textiles and textiles goods,
Class 25 – Clothing, including sarees

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-227 in respect of E.I. Leather
Registered GI Application No.-95**

Application is made by, **M/s. Nattam Leathers**, Proprietor N Shabbeer Ahmed, T.S.No.2, Near Bethesda hospital, Ambur – 635 802, District: Vellore, Tamil Nadu, India dated April 15, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **E.I. Leather** under Application No-95 in respect of Leather falling in Class 18, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Nattam Leathers**
- (B) **Address** : **M/s. Nattam Leathers,**
Proprietor N. Shabbeer Ahmed, T.S.No.2, Near
Near Bethesda hospital, Ambur – 635 802,
District: Vellore, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : October 19, 2009
- (D) **Registered Geographical
Indication** : **E. I. Leather**
- (E) **Registered Proprietor** : (i) The Trichy Tanners Association Society
(ii) The Dindigul Tanners Association Society
- (F) **Address** : (i) The Trichy Tanners Association Society
Registration No.33/88, No.10, Pudukkottai Road,
Sembattu, Trichy – 620 007, Tamil Nadu, India
(ii) The Dindigul Tanners Association Society
Registration No. 38/85, No.227/86, B - Madurai
Road, Begambur, Dindigul, Tamil Nadu, India
- (G) **Class** : 18
- (H) **Goods** : **Class 18 – Leather**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-43 in respect of Lucknow Chikan Craft
Registered GI Application No.-119**

Application is made by, **M/s Shree Chikan Handicrafts**, 106/107, 1st Floor, Ram Bazaar, Khun Khun Ji Road, Chowk, Lucknow – 226 003, India dated September 22, 2009 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Lucknow Chikan Craft** under Application No-119 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers Goods falling in Class 24, Clothing falling in Class 25 and Lace and embroidery falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s Shree Chikan Handicrafts**
- (B) **Address** : **M/s Shree Chikan Handicrafts**, 106/107, 1st Floor, Ram Bazaar, Khun Khun Ji Road, Chowk, Lucknow – 226 003, India.
- (C) **Date of Authorised User Application** : September 22, 2009
- (D) **Registered Geographical Indication** : **Lucknow Chikan Craft**
- (E) **Registered Proprietor** : (i) Small Scale Industry, Government of Uttar Pradesh, (ii) Network of Entrepreneurship & Economic Development (NEED); (iii) Lucknow Chikan Handicraft Association, (iv) Shilp Sadhana
- (F) **Address** : (i) Small Scale Industry, U.P. Govt., Shri. Lal Bahadur Shastri Bhawan, U.P.Secretariat, Lucknow - 226 001
(ii) Network of Entrepreneurship & Economic Development (NEED), 39-Neel Vihar, Sector-14, Near Power House, Indira Nagar, Lucknow-226016;
(iii) Lucknow Chikan Handicraft Association, II Floor, Ganpati Bhawan, 5, Khun Khunji Road, Lucknow-226003;
(iv) Shilp Sadhana, 14, Ram Block, Sector-11, Rajajipuram, Lucknow-226017
- (G) **Class** : 24, 25 & 26
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in other classes; Bed and Table Covers
Class 25 - Clothing
Class 26 - Lace and embroidery

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-44 in respect of Lucknow Chikan Craft
Registered GI Application No.-119**

Application is made by, **M/s Jai Maa Creations**, C-223 Indira Nagar, Near H.A.L. Main Gate, Lucknow – 226 014, India dated September 22, 2009 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Lucknow Chikan Craft** under Application No-119 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers Goods falling in Class 24, Clothing falling in Class 25 and Lace and embroidery falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s Jai Maa Creations**
- (B) **Address** : **M/s Jai Maa Creations**
C-223 Indira Nagar, Near H.A.L. Main Gate,
Lucknow – 226 014, India.
- (C) **Date of Authorised User Application** : September 22, 2009
- (D) **Registered Geographical Indication** : **Lucknow Chikan Craft**
- (E) **Registered Proprietor** : (i) Small Scale Industry, Government of Uttar Pradesh, (ii) Network of Entrepreneurship & Economic Development (NEED); (iii) Lucknow Chikan Handicraft Association, (iv) Shilp Sadhana
- (F) **Address** : (i) Small Scale Industry, U.P. Govt., Shri. Lal Bahadur Shastri Bhawan, U.P.Secretariat, Lucknow - 226 001
(ii) Network of Entrepreneurship & Economic Development (NEED), 39-Neel Vihar, Sector-14, Near Power House, Indira Nagar, Lucknow-226016;
(iii) Lucknow Chikan Handicraft Association, II Floor, Ganpati Bhawan, 5, Khun Khunji Road, Lucknow-226003;
(iv) Shilp Sadhana, 14, Ram Block, Sector-11, Rajajipuram, Lucknow-226017
- (G) **Class** : 24, 25 & 26
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in other classes; Bed and Table Covers
Class 25 - Clothing
Class 26 - Lace and embroidery

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-64 in respect of Lucknow Chikan Craft
Registered GI Application No.-119**

Application is made by, **Regional Artisan & Female Establishment Centre (RAFEC)**, 15/45 Indira Nagar, Lucknow – 226 016, India dated October 19, 2009 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Lucknow Chikan Craft** under Application No-119 in respect of Textile and Textile Goods, not include in other classes; Bed and Table Covers Goods falling in Class 24, Clothing falling in Class 25 and Lace and embroidery falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **Regional Artisan & Female Establishment Centre (RAFEC)**
- (B) **Address** : **Regional Artisan & Female Establishment Centre (RAFEC)** 15/45 Indira Nagar, Lucknow – 226 016, India.
- (C) **Date of Authorised User Application** : October 19, 2009
- (D) **Registered Geographical Indication** : **Lucknow Chikan Craft**
- (E) **Registered Proprietor** : (i) Small Scale Industry, Government of Uttar Pradesh, (ii) Network of Entrepreneurship & Economic Development (NEED); (iii) Lucknow Chikan Handicraft Association, (iv) Shilp Sadhana
- (F) **Address** : (i) Small Scale Industry, U.P. Govt., Shri. Lal Bahadur Shastri Bhawan, U.P.Secretariat, Lucknow - 226 001
(ii) Network of Entrepreneurship & Economic Development (NEED), 39-Neel Vihar, Sector-14, Near Power House, Indira Nagar, Lucknow-226016;
(iii) Lucknow Chikan Handicraft Association, II Floor, Ganpati Bhawan, 5, Khun Khunji Road, Lucknow-226003;
(iv) Shilp Sadhana, 14, Ram Block, Sector-11, Rajajipuram, Lucknow-226017
- (G) **Class** : 24, 25 & 26
- (H) **Goods** : **Class 24** -Textiles and textiles goods, not include in other classes; Bed and Table Covers
Class 25 - Clothing
Class 26 - Lace and embroidery

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-367 in respect of Vazhakulam Pineapple
Registered GI Application No. – 130**

Application is made by, **The Pineapple Research Station**, under the Kerala Agriculture University, Vellanikkara, KAU Post, Thrissur, Kerala, India – 680 656 dated February 03, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Vazhakulam Pineapple** under Application No-130 in respect of Pineapple Horticulture Product falling in Class 31, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **The Pineapple Research Station**
- (B) **Address** : **The Pineapple Research Station,**
Under the Kerala Agriculture University,
Vellanikkara, KAU Post, Thrissur, Kerala,
India – 680 656
- (C) **Date of Authorised
User Application** : February 03, 2012
- (D) **Registered Geographical
Indication** : **Vazhakulam Pineapple**
- (E) **Registered Proprietors** : 1. Nadukkara Agro Processing Company Ltd (NAPCL)
2. The Kerala Agricultural University
3. The Pineapple Farmers Association
- (F) **Address** : 1. Nadukkara Agro Processing Company Ltd
(NAPCL), Nadukkara, Avoly, P.O., Muvattupuzha
– 686677, Kerala, India
2. The Kerala Agricultural University, Vellanikkara
KAU (P.O.) – 680 656, Thrissur, Kerala, India.
3. The Pineapple Farmers Association, Reg. No. ER
95/90, Vazhakulam – 686670, Muvattupuzha,
Kerala, India
- (G) **Class** : 31
- (H) **Goods** : **Class 31 – Pineapple Horticulture Product**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-368 in respect of Vazhakulam Pineapple
Registered GI Application No. – 130 & 141**

Application is made by, **M/s. Pineapple Farmers Association**, Vazhakulam, Muvattupuzha, District: Ernakulam, Kerala, India – 686 670 dated February 03, 2012 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Vazhakulam Pineapple** under Application No-130 in respect of Pineapple Horticulture Product falling in Class 31, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Pineapple Farmers Association**
- (B) **Address** : **M/s. Pineapple Farmers Association,**
Vazhakulam, Muvattupuzha, District: Ernakulam
Kerala, India – 686 670
- (C) **Date of Authorised
User Application** : February 03, 2012
- (D) **Registered Geographical
Indication** : **Vazhakulam Pineapple**
- (E) **Registered Proprietors** : 1. Nadukkara Agro Processing Company Ltd (NAPCL)
2. The Kerala Agricultural University
3. The Pineapple Farmers Association
- (F) **Address** : 1. Nadukkara Agro Processing Company Ltd
(NAPCL), Nadukkara, Avoly, P.O., Muvattupuzha
– 686677, Kerala, India
2. The Kerala Agricultural University, Vellanikkara
KAU (P.O.) – 680 656, Thrissur, Kerala, India.
3. The Pineapple Farmers Association, Reg. No. ER
95/90, Vazhakulam – 686670, Muvattupuzha,
Kerala, India
- (G) **Class** : 31
- (H) **Goods** : **Class 31 – Pineapple Horticulture Product**

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-231 in respect of Bikaner Bhujia
Registered GI Application No.-142**

Application is made by, **M/s. Sethia Sweet Products**, F-262, Bichhwal Industrial Area, Bikaner – 334006, Rajasthan, India dated July 04, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bikaner Bhujia** under Application No-142 in respect of Food Product (Snacks) falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Sethia Sweet Products**
- (B) **Address** : **M/s. Sethia Sweet Products**
F-262, Bichhwal Industrial Area,
Bikaner – 334006, Rajasthan, India
- (C) **Date of Authorised
User Application** : July 04, 2011
- (D) **Registered Geographical
Indication** : **Bikaner Bhujia**
- (E) **Registered Proprietor** : Bikaner Bhujia Udhyog Sangh
- (F) **Address** : Bikaner Bhujia Udhyog Sangh,
71A, RICCO Residential Colony, Bichhwal,
Bikaner – 334006, Rajasthan, India.
- (G) **Class** : 30
- (H) **Goods** : **Class 30** – Food Products (Snacks)

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-232 in respect of Bikaner Bhujia
Registered GI Application No.-142**

Application is made by, **M/s. Sunshine Food Products**, F-88/89, Bichhwal Industrial Area, Bikaner – 334006, Rajasthan, India dated July 04, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bikaner Bhujia** under Application No-142 in respect of Food Product (Snacks) falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Sunshine Food Products**
- (B) **Address** : **M/s. Sunshine Food Products**
F-88/89, Bichhwal Industrial Area,
Bikaner – 334006, Rajasthan, India
- (C) **Date of Authorised
User Application** : July 04, 2011
- (D) **Registered Geographical
Indication** : **Bikaner Bhujia**
- (E) **Registered Proprietor** : Bikaner Bhujia Udhyog Sangh
- (F) **Address** : Bikaner Bhujia Udhyog Sangh,
71A, RICCO Residential Colony, Bichhwal,
Bikaner – 334006, Rajasthan, India.
- (G) **Class** : 30
- (H) **Goods** : **Class 30** – Food Products (Snacks)

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-233 in respect of Bikaner Bhujia
Registered GI Application No.-142**

Application is made by, **M/s. Navhari Food Products Private Limited**, F-210, Bichhwal Industrial Area, Bikaner – 334006, Rajasthan, India dated July 04, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bikaner Bhujia** under Application No-142 in respect of Food Product (Snacks) falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Navhari Food Products Private Limited**
- (B) **Address** : **M/s. Navhari Food Products Private Limited**
F-210, Bichhwal Industrial Area,
Bikaner – 334006, Rajasthan, India
- (C) **Date of Authorised
User Application** : July 04, 2011
- (D) **Registered Geographical
Indication** : **Bikaner Bhujia**
- (E) **Registered Proprietor** : Bikaner Bhujia Udhyog Sangh
- (F) **Address** : Bikaner Bhujia Udhyog Sangh,
71A, RICCO Residential Colony, Bichhwal,
Bikaner – 334006, Rajasthan, India.
- (G) **Class** : 30
- (H) **Goods** : **Class 30** – Food Products (Snacks)

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 46 dated 28th September 2012

**G.I. Authorised User Application No.-234 in respect of Bikaner Bhujia
Registered GI Application No.-142**

Application is made by, **M/s. Sethia Foods**, F-263A/264, Bichhwal Industrial Area, Bikaner – 334006, Rajasthan, India dated July 18, 2011 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Bikaner Bhujia** under Application No-142 in respect of Food Product (Snacks) falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : **M/s. Sethia Foods**
- (B) **Address** : **M/s. Sethia Foods**
F-263A/264, Bichhwal Industrial Area,
Bikaner – 334006, Rajasthan, India
- (C) **Date of Authorised
User Application** : July 18, 2011
- (D) **Registered Geographical
Indication** : **Bikaner Bhujia**
- (E) **Registered Proprietor** : Bikaner Bhujia Udhyog Sangh
- (F) **Address** : Bikaner Bhujia Udhyog Sangh,
71A, RICCO Residential Colony, Bichhwal,
Bikaner – 334006, Rajasthan, India.
- (G) **Class** : 30
- (H) **Goods** : **Class 30** – Food Products (Snacks)

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General Information

What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

What are the advantages of registering?

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

Who can use the registered Geographical Indication?

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

How long is the registration of Geographical Indication valid? Can it be renewed?

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

When a Registered Geographical Indication is said to be infringed?

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

Who can initiate an infringement action?

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

Can a registered Geographical Indication be assigned, transmitted etc?

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

Can a registered Geographical Indication or authorized user be removed from the register?

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

How a Geographical Indication differs from a trade mark?

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

